

C.A.No. 3299 OF 2000
ITEM No.1

Court No. 9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.5 In Civil Appeal No.3299/2000

M/S. INDIAN RAILWAY CONSTRUCTION CO.LTD.

Appellant (s)

VERSUS

AJAY KUMAR

Respondent (s)

(For directions and Office Report)

Date : 27/01/2004 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Appellant (s)Mr. Saurabh Mishra, Adv.
for Ms. Suruchii Aggarwal,Adv.

For Respondent (s)
Mr. M.C. Dhingra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the applicant.

I.A.No.5 is dismissed.

However, the dismissal of this application does not come in the way of the appellant furnishing necessary information to the respondent-applicant.

Sarita (Shelly Sengupta)
Court Master

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO.5

IN

CIVIL APPEAL NO.3299 OF 2000

M/S. INDIAN RAILWAY CONSTRUCTION ... APPELLANT/
CO.LTD. NON-APPLICANT

VERSUS

AJAY KUMAR
APPLICANT

... RESPONDENT/

O R D E R

Heard learned counsel for the applicant.

I.A.No.5 is dismissed.

However, the dismissal of this application does not come in the way of the appellant furnishing necessary information to the respondent-applicant.

(SHIVARAJ V. PATIL)

.....J.

New Delhi, (D.M. DHARMADHIKARI)
January 27, 2004.

.....J.